GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT RAJYA SABHA

UNSTARRED QUESTION NO. 1711 TO BE ANSWERED ON 27.12.2018

REHABILITATION OF MANUAL SCAVENGERS

1711. SHRI DEREK O'BRIEN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of persons engaged in manual scavenging and the details thereof, State-wise;
- (b) whether measures have been taken by Government during the last four years to eradicate the practice and rehabilitate manual scavengers;
- (c) if so, the details thereof, year-wise and State-wise; and
- (d) the number of people who have been assisted during that period under the Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMs), State-wise?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

- (a): Section 5 of the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013" (MS Act, 2013) provides for causing a survey to identify manual scavengers by the Chief Executive Officers of Municipalities in urban areas and Gram Panchayats in rural areas, if there are reasons to believe that some persons are engaged or employed as manual scavengers under their jurisdiction. 13 States have reported identification of 14,043 manual scavengers since 06.12.2013 the date of coming into force of MS Act, 2013 upto 24.12.2018. In addition, a National Survey has also been undertaken at the behest of NITI Aayog by the Ministry of Social Justice and Empowerment in 163 districts of 17 States where a large number of insanitary latrines had been converted into sanitary latrines under Swachh Bharat Mission implemented by Ministries Housing and Urban Affairs and Drinking Water and Sanitation. Under this survey 25,015 manual scavengers have been identified upto 23.12.2018. Thus a total of 39,058 manual scavengers have been identified since 06.12.2013 upto 24.12.2018. State-wise details are at **Annexure-I.**
- (b): Manual scavenging is prohibited under "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013" (MS Act, 2013) from 06.12.2013, the date of coming into force of the Act. This Act also provides for identification of insanitary latrines and their conversion into sanitary latrines by local authorities so as to eliminate the need for manual cleaning of human excreta from insanitary latrines. Ministries of Drinking Water and

Sanitation and Housing & Urban Affairs under Swachh Bharat Mission provide assistance to the States and Union Territories for conversion of insanitary latrines into sanitary latrines in rural and urban areas respectively.

- (c): State-wise details of insanitary latrines converted under Swachh Bharat Mission (rural) by the Ministry of Drinking Water and Sanitation are at **Annexure-II**. Under Swachh Bharat Mission (urban), it is targeted to convert all insanitary latrines into sanitary latrines by 2nd October, 2019. However, the data for conversion of insanitary to sanitary latrines is not maintained by the Ministry of Housing and Urban Affairs.
- (d): The identified manual scavengers are provided the following rehabilitation benefits under "Self Employment Scheme for Rehabilitation of Manual Scavengers" (SRMS) to liberate them from manual scavenging:
 - (i) Onetime cash assistance of Rs.40,000/-.
 - (ii) Skill Development Training with Stipend of Rs.3,000/- per month.
 - (iii) Capital subsidy upto Rs. 3,25,000/-to those who have availed bank loans for self employment projects.

State-wise details of beneficiaries who have been provided the above Rehabilitation benefits from 2013-14 to 2018-19 (upto 30.11.2018) are at **Annexure-III**.

Annexure-I referred in reply to Part (a) of Rajya Sabha unstarred Question No. 1711 for answer on 27.12.2018 regarding rehabilitation of manual scavengers.

State-wise details of Manual Scavengers as on 24.12.2018.

Sl. No.	States	Number of manual scavengers identified under MS Act, 2013	Number of manual scavengers reported identified by States under	Total Number of Manual Scavengers in both surveys
1	Andhra Pradesh	78	National Survey	1799
2	Assam	154	542	696
3	Bihar	137	Not covered under National Survey	137
4	Chhattisgarh	3	Not covered under National Survey	3
5	Gujarat	Not reported	108	108
6	Jharkhand	Not reported	201	201
7	Karnataka	732	1744	2476
8	Kerala	Not reported	600	600
9	Madhya Pradesh	36	1447	1483
10	Maharasthra	Not reported	5638	5638
11	Odisha	237	Not covered under National Survey	237
12	Punjab	91	142	233
13	Rajasthan	338	2590	2928
14	Tamilnadu	363	62	425
15	Uttar Pradesh	11633	7052	18685
16	Uttarakhand	137	2531	2668
17	West Bengal	104	637	741
	Total	14,043	25,015	39,058

Annexure-II

Annexure-II referred in reply to part (c) of Rajya Sabha unstarred question No. 1711 for answer on 27.12.2018 regarding rehabilitation of manual scavengers

Swachh Bharat Mission (Gramin)

Status of Conversion of Insanitary Latrines into Sanitary Latrines as on 24-12-2018 reported by the States on the Online Monitoring System of Ministry of Drinking Water and Sanitation

S.N.		Insanitary Latrine Found	Insanitary Latrine Converted
1	A & N ISLANDS	0	0
2	ANDHRA PRADESH	1993	1993
3	ARUNACHAL PRADESH	16630	9228
4	ASSAM	9527	9519
5	BIHAR	128	128
6	CHANDIGARH	0	elinudo a contrata
7	CHHATTISGARH	0	0
8	D & N HAVELI	0	0
9	DAMAN & DIU	0	0
10	GOA	6	0
11	GUJARAT	36	36
12	HARYANA	281	281
13	HIMACHAL PRADESH .	210	210
14	JAMMU & KASHMIR	10304	10304
15	JHARKHAND	82	82
16	KARNATAKA	5566	5561
17	KERALA	2686	2686
18	LAKSHADWEEP	0	0
19	MADHYA PRADESH	51003	51144
20	MAHARASHTRA	327	327
21	MANIPUR	11305	12048
22	MEGHALAYA	0	0
23	MIZORAM	1	1
24	NAGALAND	416	420
25	ODISHA	4	4
26	PUDUCHERRY	0	0
27	PUNJAB	10	10
28	RAJASTHAN	534	433
29	SIKKIM	42	42
30	TAMIL NADU	0	0
31	TELANGANA	1	1
32	TRIPURA	0	0
33	UTTAR PRADESH	161391	161388
34	UTTARAKHAND	1317	1317
35	WEST BENGAL	109	109
Tota	1:-	273909	267272

Annexure-III

Annexure-III referred in reply to Part (d) of Rajya Sabha unstarred Question No. 1711 for answer on 27.12.2018 regarding rehabilitation of manual scavengers.

State-wise details of beneficiaries who have been provided the Rehabilitation benefits from 2013-14 to 2018-19 (upto 30.11.2018).

Sl. No.	States	Onetime cash assistance provided @RS.40,000/- per beneficiary (Number of beneficiaries)	Training sanctioned (Number of beneficiaries)	Capital subsidy (Number of beneficiaries)
1	Andhra Pradesh	1390	0	0
2	Assam	657	10	0
3	Bihar	131	91	0
4	Chhattisgarh	3	0	0
5	Gujarat	93	0	0
6	Jharkhand	108	0	0
7	Karnataka	648	223	190
8	Kerala	488	. 0	0
9	Madhya Pradesh	149	100	0
10	Maharashtra	3371	0	0
11	Odisha	222	68	83
12	Punjab	215	346	36
13	Rajasthan	1964	108	0
14	Tamilnadu	377	250	0
15	Uttar Pradesh	15344	12178	475
16	Uttarakhand	134	116	74
17	West Bengal	650	97	97
	Total	25944	13587	955